

**GOVERNMENT OF INDIA
HEALTH AND FAMILY WELFARE
LOK SABHA**

UNSTARRED QUESTION NO:2159
ANSWERED ON:06.08.2010
FAKE DOCTORS
Kanubhai Patel Jayshreeben

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) the details of fake doctors (quacks) including the doctors in Indian System of Medicine prosecuted so far, State-wise;
- (b) whether the Government has formulated or proposes to formulate any action plan to check the quacks operational in the system; and
- (c) if so, the details thereof?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI DINESH TRIVEDI)

- (a) The data relating to fake doctors (quacks) including the doctors in Indian System of Medicine is not centrally maintained.
- (b) & (c) So far as Modern system of Medicine is concerned, the Indian Medical Council Act, 1956 prohibits a person other than a medical practitioner enrolled on a State Medical Register to practice medicine in the State. Punishment of imprisonment or a term which may extend to one year or with a fine which may extend to Rs.1,000/- or both is also prescribed.

For Indian systems of medicine, Indian Medicine Central Council Act, 1970 provides that no person other than a practitioner of Indian Medicine who possesses a recognized medical qualification and is enrolled on a State Register or the Central Register or Indian Medicine shall practise in Indian medicine in any State. Further, the Act provides that any person who acts in contravention of this provision shall be punished with imprisonment or a term which may extend to one year or with a fine which may extend to Rs.1,000/- or with both.